

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 266 OF 2018 &
IA NOS. 1154 & 1153 OF 2018

Dated: 19th September, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

M/s Bhuruka Gases Limited & Anr. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal
Ms. Surabhi Pandey

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2

ORDER

IA NO. 1153 OF 2018

(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Ms. Ritika Singhal, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement of learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 266 OF 2018 &
IA NO. 1154 OF 2018

Learned counsel, Mr. Balaji Srinivasan accepts notice on behalf of the second Respondent. Further, he prays for two week's time to enable him to file his reply to the IA No. 1154 of 2018 (for Stay).

The submission of the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

Learned counsel appearing for the second Respondent is permitted to file his reply to the IA No. 1154 of 2018 (for Stay) by 03.10.2018, after duly serving copy on the other side.

List this matter for admission on **10.10.2018**, as agreed by the learned counsel appearing for both the parties.

Respondent No.2 is directed not to precipitate in the matter till next date of hearing i.e. 10.10.2018.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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